

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2107

ANSWERED ON:22.08.2013

WORKS UNDER MGNREGS

Reddy Shri Magunta Srinivasulu

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is inordinate delay in sanctioning works under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in some States;
- (b) if so, the details thereof, State/UT-wise including Andhra Pradesh and thereasons therefor; and
- (c) the corrective steps taken in this regard to avoid delay in sanctioning of works?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)to(c): Under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), works are undertaken to provide wage employment to the rural households as and when required based on the size of employment demand. Majority of works are generally required to be started during the peak demand season which starts from November and continues up to May. The responsibility of implementation of MGNREGA is vested with the State Government concerned. Planning, approval, funding and execution of projects under MGNREGA are required to be done by the Programme Implementing Agencies (PIAs) of the State Governments. Thus, the responsibility for opening works on time lies with the PIAs. As per MGNREGA Operational Guidelines 2013, if any PIA (including a Gram Panchayat) is unable to open the works allotted, it will immediately inform the Programme Officer (PO) at the block level, who will entrust the work to another agency, chosen from a panel of agencies approved project-wise for that block in the Development Plan for the District. If for any reason, the work proposed to be opened up on a given date is not started, the PO will direct the applicants to a work being executed by another Implementing Agency.